

BY E-MAIL/SPECIAL MESSENGER

**THE GAUHATI HIGH COURT AT GUWAHATI**

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-83/94/6909/A

From :- Smti. K. Newar,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, ✓ Smti Geeta Baishya Changkakati  
Principal Judge, Family Court  
Dhubri, Assam.

Dated Guwahati, the 29<sup>th</sup> November, 2018.

Sub:- Earned Leave along with station leave permission.

Ref:- Memo No. XII-3/2018/293/E dtd. 19.11.2018.

Madam,

With reference to the above, I am directed to inform you that your prayer for Earned Leave for 4(four) days w.e.f. 12.12.2018 to 15.12.2018 along with station leave permission w.e.f. the afternoon of 11.12.2018 till the morning of 17.12.2018, has been granted /~~rejected~~.

Further, you are requested to hand over charge of your court and office to the Counsellor, Family Court, Dhubri , before proceeding on earned leave.

Yours faithfully,

**JOINT REGISTRAR (VIGILANCE)**

**THE GAUHATI HIGH COURT AT GUWAHATI**  
**(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL**  
**PRADESH)**

NO.HC.VII-83/1994/6910 /A

From :- Smti. K. Newar,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, ✓ Smti G. B. Changkakati.  
Principal Judge,  
Family Court, Dhubri.

Dated Guwahati, the 29<sup>th</sup> November, 2018.

Sub:- **Casual Leave along with station leave permission.**

Ref:- Your letter No. FC.XII-3/2018/298/E, dtd. 26.11.2018.

Madam,

With reference to the above, I am directed to inform you that, your prayer for 1(one) day Casual Leave on 03.12.2018 along with station leave permission from the afternoon of 01.12.2018 till the morning of 04.12.2018, has been ~~granted~~/rejected.

The Counsellor, Family Court, Dhubri, will remain in-charge of your Court and Office in your absence on leave.

Yours faithfully,



**JOINT REGISTRAR (VIGILANCE).**

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